

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.102
Appeal-69/ND/2024

IN THE MATTER OF:

Dy. Commissioner of Income Tax

...APPELLANT

Vs

ROC (RSA Power Pvt. Ltd.)

...RESPONDENT

Section

U/s 252

Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the RoC :

For the IT Department :

ORDER

This is an appeal filed by Income Tax Department under Section 252 of the Companies Act, 2013 seeking revival of the Respondent Company which was struck off by order of RoC under Section 248 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of Income Tax Department. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **06.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)